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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

PRINCIPAL BENCH, NEW DELHI

RA No. 26/2005 in OA No.30/2003

New Delhi, this the 14th day of February, 2005

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

P.S. Vimal

Applicant

(Applicant in person)

versus

Union of India & Others

Respondents

ORDER(in circulation)

Shri S.K. Naik

A careful perusal of the RA filed by the applicant against the order dated 20.12.2004, by which OA No.30/2003 was dismissed being devoid of merit for the detailed reasons enumerated therein, reveals that the applicant has attempted to make a case for review on the same set of facts and grounds which have already been discussed and taken care of by us in the aforesaid order. That being the case, we do not find any error apparent on the face of record as alleged by the applicant and accordingly the present RA is dismissed as not maintainable under order 47, Rule 1 CPC read with Section 22(3)(f) of Administrative Tribunals Act, 1985.

S.K.Naik
(S.K. Naik)
Member(A)

V.S.A.
(V.S. Aggarwal)
Chairman

/gtv/